

**Central Administrative Tribunal
Madras Bench**

MA 310/00457/2019 in OA 310/01136/2019

**Dated Wednesday the 14th day of August Two Thousand Nineteen
3
P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

K.Rubak,
No.21/140-2, Kollapalayam Road,
Manalmedu Thottam,
ASM Colony, Pachampalayam,
Anthiyur Taluk & Post,
Erode 638 501.

... Applicant

By Advocate **M/s. Yogesh Kannadasan**

Vs.

1. Union of India,
Rep., by the Divisional Railway Manager,
Southern Railways, Salem Division,
Salem 636 005.

2. Union of India,
Rep., by its General Manager,
Southern Railways,
Chennai 600 003. ... Respondents

By Advocate **Mr. P. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 457/2019 filed for condoning the delay of 54 days in re-presenting the OA is allowed. Registry is directed to number of OA.

2. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to disburse the family pension and other terminal benefits consequent to the death of (late) Ms.M.G.K.Poongothai (formerly Teacher/Grade IV/RMHS/EM/ED Level-7) P.F.No.15605980744 with reasonable interest from the date of due, and appoint the applicant in any suitable vacancy on compassionate grounds, and pass such other or further orders as this Hon'ble Tribunal may deem fit to pass and render justice.”

3. When the matter came up for hearing, learned counsel for the applicant submits that the applicant has given representations Annexure A4, A5 dt. 04.10.2018 and 29.10.2018 respectively and reminder Annexure A6 dt. 26.02.2019 which are still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representations are disposed of within a time limit stipulated by this Tribunal.

4. Mr. P. Srinivasan takes notice for the respondents and he has no objections in disposing of the representations.

5. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A4, A5 representations of the applicant dt. 04.10.2018 and**

29.10.2018 respectively and Annexure A6 reminder dt. 26.02.2019 in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

14.08.2019

(P. Madhavan)
Member (J)